

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1911**

TO BE ANSWERED ON THE 14TH MARCH, 2017/ PHALGUNA 23, 1938 (SAKA)

MISUSE OF UNIFORMS BY TERRORISTS

1911. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a): whether it is a fact that in many terrorist attack incidents, including the recent one at Pathankot the militants were wearing army outfits and such uniforms are easily available in open markets in the country;

(b): Whether there is no law that prohibits open sale or regulation on the sale of army, paramilitary and police uniforms in the country and if so, the reasons therefor;

(c): Whether the Government in consultation with the State Governments intends to bring out any regulation/law in this regard to prevent misuse of uniforms of security force personnel by terrorists and miscreants; and

(d): If so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): Yes, Madam. Some instances have come to notice in this regard.

(b) to (d): Legal provision exists as per which wearing of any garb or carrying any token, resembling any garb or token used by a soldier, sailor or airman by a person not being a soldier, sailor or airman with the intention that it may be believed that he is such a soldier, sailor or airman, is punishable under section 140 of Indian Penal Code.
